

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:923
ANSWERED ON:04.03.2013
INDUSTRIAL EMPLOYMENT BILL
Kateel Shri Nalin Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Industrial Employment (Standing order Karnataka Amendment) Bill-2005 has been submitted by the Government of Karnataka;
- (b) if so, whether the said Bill is still pending with the Union Government;
- (c) if so, the reasons therefor; and
- (d) the time by which a decision is likely to be taken in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (d) Ministry of Home Affairs, which is the concerned administrative Ministry, has reported that the Industrial Employment (Standing Order Karnataka Amendment) Bill, 2005 which was passed by the State Assembly and reserved by the Governor of Karnataka, was received by them on 8.3.2011. The Bill has been examined in consultation with the Ministry of Law and Justice (Department of Legal Affairs) and the State Government of Karnataka has been advised to incorporate certain suggestions as mentioned in the Presidential Message before the Bill is presented to the President for his assent. This issue is being handled by the Ministry of Home Affairs.